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O.A.No. 50/06

ORDER DATED 19<sup>th</sup> MARCH, 2009

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)  
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. Ashok Mishra, Ld. Counsel for the applicant and Mr. O.N. Ghosh, Ld. Counsel for the Respondents.

2. Challenging Annexure Nos.A/2, A/5 and A/6 orders by which steps have been taken to promote the candidates belonging to the reserved community to the post of Goods Guard and selection of these candidates to the above posts this O.A. has been filed praying for the following relief:-

"(a) To quash the Annexure-A/2 i.e. the addendum dt.18.05.05 and Annexure-A/5 and Annexure-A/6 issued by the Respondent No.3.

(b) And to direct the respondents to follow the standing rule i.e. Estt. Spl.153/98 in respect of selection to the post of Goods Guards.

(c) And pass such other order/direction as the Hon'ble Tribunal deems just and proper.

(d) Direct the respondents to pay cost to the applicant."

However, the applicant has not appeared when he filed this O.A. or the selection started but by an interim order passed by this Tribunal he appeared for the test to the post of

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Goods Guard. On the direction given by this Tribunal his result was kept in sealed cover. However, when this matter stood as such the applicant himself was promoted to the post of Assistant Station Master which is equivalent to the post of Goods Guard as per order dated 14.03.07 and subsequently the applicant has been promoted to the post of Statation Master in the higher scale as per order dated 19.05.08.

3. In the above circumstances without considering any of the contentions made in the O.A. we dispose of this O.A. Taking the view that as the grievance of the applicant as such has been redressed by the Respondents the O.A. requires no orders by us. In the above circumstances this O.A. stands disposed of accordingly. No order as to costs.

MEMBER (A)

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MEMBER (J)